GOVERNMENT OF INDIA FINANCE LOK SABHA

UNSTARRED QUESTION NO:1 ANSWERED ON:10.08.2007 SHARE OF MAHARASHTRA IN CENTRAL TAXES Ahir Shri Hansraj Gangaram

Will the Minister of FINANCE be pleased to state:

- (a) the criteria for distribution of central taxes and grant;
- (b) whether the share of Maharashtra in central tax and grant has been reduced as per the recommendation of twelfth finance commission;
- (c) if so, the details of central tax and grant provided to Maharashtra in comparison to other States; and
- (d) the reason for granting less share to Maharashtra despite more collection of central taxes from the State?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE(SHRI PAWAN KUMAR BANSAL)

- (a): The criteria and Relative Weights adopted by Eleventh Finance Commission and Twelfth Finance Commission for distribution of Share in Central Taxes & Duties and grants-in-aid to States including Maharashtra were as follows:
- (1) Share in Central Taxes and Duties

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Sl.No. Criterion Relative Weight (per cent)
11th Finance 12th Finance
Commission Commission

1 Population 10.0 25.0
2 Income (Distance Method) 62.5 50.0
3 Area 7.5 10.0
4 Index of infrastructure 7.5 0.0
5 Tax effort 5.0 7.5
6 Fiscal Discipline 7.5 7.5
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Sl.No. Criterion Relative Weight (per cent)

11th Finance 12th Finance

(2) Grants-in-aid - Local Bodies

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Commission Commission

1 Population 40.0 40.0
2 Geographical area 10.0 10.0
3 Distance from highest per capita Income 20.0 20.0
4 Index of decentralization 20.0 0.0
5 Revenue effort of which 10.0 20.0
(a) with respect to own revenue of States 10.0
(b) with respect to GSDP 10.0
6 Index of deprivation 0.0 10.0
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- (b) and (c): No, Sir. The share of Central Taxes to Maharashtra which was 4.632% during the period of Eleventh Finance Commission award has increased to 4.997% for the period of the Twelfth Finance Commission. And Grant-in-aid has increased from 3.84% to 3.88%. State-wise details are annexed.
- (d): The question does not arise.